GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE COMMISSIONER OF INDUSTRIES
419, UDYOG SADAN, FIE, PATPARGANJ INDUSTRIAL AREA, DELHI-110092

FI/CI/CETP/2012/396

Dated: The 27-6-2014

NOTIFICATION

FI/CI/CETP/2012/396.... In partial modification of Notification No. F.7 (103)/CETP/2001/Cl/785 dated 27-10-2003, the Lt. Governor of National Capital Territory of Delhi, in exercise of the powers conferred by sub-section (2) of Section 13 of the Delhi Common Effluent Treatment plant Act, 2000, hereby appoints the Dy. Controller of Accounts, Government of N.C.T. of Delhi, as member in the Appellate Authority in place of Controller of Accounts, Govt. Of N.C.T. of Delhi, to exercise the powers conferred and perform the function assigned to the Appellate Authority under the above said Act.

By order and in the name of the Lt. Governor of the National Capital Territory of Delhi,

(AMIT YADAV)

SECRETARY -CUM- COMMISSIONER (INDUSTRIES)
HOME (POLICE-II) DEPARTMENT  
NOTIFICATION  
Delhi, the 27th June, 2014  

No. 8/444/2013/HP-II/9884.—In exercise of the powers conferred by section 8 of the Maharashtra Control of Organised Act, 1999 (Maharashtra Act No. XXX of 1999 as extended to the National Capital Territory of Delhi, the Lt. Governor, Government of National Capital Territory of Delhi is pleased to appoint Shri Rajiv Mohan, Additional Public Prosecutor, Directorate of Prosecution as Public Prosecutor to conduct Criminal Appeal No.113/2013 titled Mohd Afzal VS State arising out of FIR No.18/2009 under section 3(4) & 3(5) of the Maharashtra Control of Organised Crime Act, 1999, P.S. Seelampur, Delhi on behalf of the Government of National Capital Territory of Delhi, in the Hon’ble High Court of Delhi. No extra remuneration shall be paid.

By Order and in the Name of the Lt. Governor of the National Capital Territory of Delhi,  
3.K. TIWARI, Dy. Secy. (Home)  

OFFICE OF THE COMMISSIONER OF INDUSTRIES  
NOTIFICATION  
Delhi, the 27th June, 2014  

No.FI/Cl/CETP/2012/396.—In partial modification of Notification No.F.I/(103)/CETP/2001/Cl/785 dated 27-10-2003, the Lt. Governor of National Capital Territory of Delhi, in exercise of the powers conferred by sub-section (2) of Section 13 of the Delhi Common Effluent Treatment Plant Act, 2000, hereby appoints the Dy. Controller of Accounts, Government of N.C.T. of Delhi, as member in the Appellate Authority in place of Controller of Accounts, Govt. of N.C.T. of Delhi, to exercise the powers conferred and perform the function assigned to the Appellate Authority under the above said Act.

By Order and in the Name of the Lt. Governor of the National Capital Territory of Delhi, 
AMIT YADAV, Secy.-Cum-Commissioner (Industries)